

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.4034/2020

(Arising out of impugned final judgment and order dated 19-11-2019 in CRLA No. 592/1992 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

RAKESH KUMAR

Respondent(s)

(FOR ADMISSION and IA No.83728/2020-EXEMPTION FROM FILING O.T.)

Date : 15-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Ankit Goel, AOR

For Respondent(s)

Mr. Sadashiv, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the sole respondent seeking adjournment for filing counter affidavit, list the matter on 21-10-2022.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)